

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
SPECIAL PRINCIPAL BENCH

Item No. 1
(IB)-326(PB)/2019

IN THE MATTER OF:

Panda Infracore Ltd.

Vs.

Umang Realtech Pvt. Ltd.

....Applicant/petitioner

.... Respondent

Order under Section 7 of IBC, 2016

Order delivered on 12.02.2019

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT

DR. DEEPTI MUKESH,
HON'BLE MEMBER (JUDICIAL)

PRESENT:

For the Petitioner/Applicant: Mr. Nikilesh R., Mr. Sagar Kumar Pradhan,
Mr. Navdeep Jain, Advs.

For the respondent

ORDER

Notice to show cause as to why the Corporate Insolvency Resolution Process be not initiated against the corporate debtor-respondent for 18.02.2019.

Process dasti.

List the matter on 18.02.2019.

Sd/-

(M. M. KUMAR)
PRESIDENT

Sd/-

(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)